

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 207**  
**IB-198/ND/2023**  
**IA-2077/2023**

**IN THE MATTER OF:**

**Smt. Poonam Kumra**

...

**Applicant**

**Versus**

**State Bank of India**

...

**Respondent**

**Under Section: 94 of IBC, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the PG**

: Adv. Sonam Sharma, Adv. Riddhi Jain, Adv.  
Rehan Verma

**For the Respondent**

: Adv. R.P. Vats, Adv. Apoorv Sarvaria, Adv.  
Yashika Sarvaria, Adv. Rohit Sagar,

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2077/2023**: The IA-2077/2023 is dismissed as not pressed.

**IB-198/ND/2023**: The Ld. Counsel appearing for the SBI submitted that the application has been preferred with ulterior motive and opposed the same. List the petition/application for hearing on 22.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**